

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 472 of 1995

Friday this the 7th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.N.Rajagopalan, (No.6324460 XHAV)
Refrigeration Mechanic (T.II)
Central Institute of Fisheries
Technology, Matsyapuri PO, Cochin.29. Applicant

(By Advocate Mr. P.V.Mohanan)

Vs.

1. The Director,
Central Institute of Fisheries
Technology, Matsyapuri PO,
Cochin.29.

2. The Director General,
Indian Council of Agricultural
Research, Krishi Bhavan,
Dr.Rajendra Prasad Road,
New Delhi-110 001.

... Respondents

(By Advocate Mr. P.Jacob Varghese)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

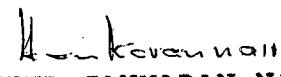
Applicant is aggrieved by the fixation of pay under A2 by first respondent. According to him the benefits which the equated service brings before retirement, have not been reckoned in making the pay fixation. The grievances of applicant deserves examination, but not by this Tribunal. Applicant may make a representation before second respondent, Indian Council of Agricultural Research and the second respondent will consider the

grievances in detail and pass a reasoned order thereon within four months of the date of receipt of the representation and communicate the order to applicant. Second respondent will do well to examine the matter with reference to the rules and also to adhere to the time limit strictly.

2. Application is allowed with the aforesaid directions. No costs.

Dated the 7th day of April, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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